

**Shri Karmarkar:** I should like to have notice.

**Shri A. C. Guha:** Is the protection given to the industry sufficient to cope with foreign competition?

**Shri Karmarkar:** Yes, in the opinion of Government.

**Dr. P. S. Deshmukh:** Has there been any appreciable reduction in demand for screws as a result of the reorganisation of the Cabinet?

#### DISPLACED PERSONS TAKEN TO BISTUPUR

\*302. **Shri A. C. Guha:** Will the Minister of Rehabilitation be pleased to state:

(a) whether in June 1951 (or near-about that time) 94 families from a camp (Kashipur) were removed to a village called Bistupur, P.S. Ranaghat, District Nadia, to be rehabilitated in a colony which the displaced persons were given to understand to be an urban area within the Municipality of Ranaghat;

(b) whether it is a fact that the area (Bistupur) was a few miles off from the municipal area and that it was a marshy place full of jungles and that there was no arrangement for their reception;

(c) whether it is a fact that several displaced persons died of hunger and disease;

(d) whether it is a fact that subsequently all the displaced persons were removed from that place; and

(e) if so, what action has been taken against the officer responsible for this?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (e). The information is being collected and will be laid on the Table of the House in due course.

#### RAMCHANDRAPUR COLONY

\*303. **Shri A. C. Guha:** (a) Will the Minister of Rehabilitation be pleased to state when the Ramchandrapur colony (District 24 Parganas, West Bengal), was started for the rehabilitation of East Bengal displaced persons?

(b) What is the number of families sent there?

(c) How was the land secured and at what price?

(d) How many families of displaced persons have since left the colony and why?

(e) If the colony is a failure, have Government enquired into the causes for the failure and taken any steps against any person—official or non-official?

(f) What is the total amount spent on the scheme?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Dispersal to this colony started on the 29th May, 1951.

(b) 1,092 families.

(c) Land was secured by Displaced Persons themselves on payment of 'Salami' at the rate of Rs. 125 per bigah and annual rent to the Landlord.

(d) and (e). 726 families have left the colony up-to-date. A full enquiry into causes of these desertions and partial failure of the colony has been instituted by West Bengal Government. The results of the enquiry are awaited.

(f) Rs. 10,69,270.

**Shri A. C. Guha:** May I know if the Government have enquired at what price the landlords purchased this land and in what year?

**Shri A. P. Jain:** Government have made no such enquiry, but I understand that the land had been purchased at the market rates.

**Shri A. C. Guha:** At what price the original landlords purchased this land two or three years ago?

**Shri A. P. Jain:** I have already answered that Government have made no such enquiry; but the land at present has been purchased at the market rate.

**Shri A. C. Guha:** When did the enquiry by the West Bengal Government start and when is it expected to be completed?

**Shri A. P. Jain:** These are all matters for the West Bengal Government. I am not expected to know on what date the enquiry started and when it is likely to be completed.

#### KOLAR GOLD MINES ACCIDENT

\*307. **Dr. M. M. Das:** Will the Minister of Labour be pleased to state:

(a) the causes of the accident that occurred in the Champion Reef Mines of the Kolar Gold Fields on the 19th April, 1952;

(b) the total number of persons killed and injured in the accident;

(c) the classes of employees involved in the accident;

(d) the interval between the occurrence of the accident and the beginning of rescue operations; and

(e) the compensations proposed to be paid to the victims?

**The Minister of Labour (Shri V. V. Giri):** (a) A violent rockburst.

(b) 20 killed and 9 injured.

(c) 14 workmen and 6 mestries among those killed.

(d) About three hours. This was due to the continuance of rockbursts throughout that period rendering rescue operations unsafe.

(e) Compensation is payable in accordance with the provisions of the Workmen's Compensation Act, 1923, which is administered by State Governments.

**Dr. M. M. Das:** May I know whether any investigation has been carried out by Government to find the actual cause of this accident?

**Shri V. V. Giri:** The investigation is being carried out and when the report comes I shall place it on the Table of the House.

**Dr. M. M. Das:** May I know whether the investigation that is being carried out is an official or non-official one?

**Shri V. V. Giri:** I think it is an official enquiry.

**Dr. M. M. Das:** May I know whether it is a fact that the precautions that are normally taken in such mines were found absent during the time of the accident?

**Shri V. V. Giri:** Not so, Sir. All precautions are being taken and anxiously taken and methods are investigated to see that these accidents are minimised.

**Shri M. V. Krishnappa:** Has it come to the notice of Government that these accidents are occurring continuously. It is the deepest gold mine in the world and the concessionaries have gone beyond the safe depth?

**Shri V. V. Giri:** I can assure my hon. friend that they are not continuously happening. These accidents, I am sure, are decreasing instead of increasing and we are thinking of appointing a committee to make an investigation into this matter very soon.

**Shri M. V. Krishnappa:** May I know, Sir, whether it is the deepest mine in the world and these accidents are due to the fact.....

**Shri V. V. Giri:** He is only repeating his opinion. The committee that is to be appointed will look into it.

**Shri M. V. Krishnappa:** Such committees have been appointed before and reports have come so many times.

**Mr. Speaker:** Order, order.

**Shri Nambiar:** May I know whether representations of the trade unions are taken into consideration and action taken to prevent such accidents in future?

**Shri V. V. Giri:** In the appointment of that committee that we are considering, that matter will be taken into consideration.

#### BOUNDARY DEMARCATION (EXPENDITURE)

**\*308. Dr. M. M. Das:** Will the Prime Minister be pleased to state:

(a) the total expenditure incurred up till now for the demarcation of boundaries between Eastern Pakistan on the one hand and West Bengal and Assam on the other and the way it is shared between Pakistan and India; and

(b) the number of forcible occupations of the border areas by Pakistan that have taken place after the demarcation work began?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):**

(a) The total expenditure incurred by the Government of India up to 31st March 1952 was Rs. 8,53,586-12-0. All joint expenditure is met by Pakistan and India in equal shares, but cost of staff and construction of pillars in the zone allotted to each country for the purpose of construction of pillars on the Bengal border is borne by the Government concerned.

(b) Eight.

**Dr. M. M. Das:** May I know the approximate date when the demarcation of these boundaries will be completed?

**Shri Satish Chandra:** It is very difficult to say. There are some boundary disputes and it will take time before they are settled.

**Dr. M. M. Das:** What are the boundary marks that have been used—are they masonry pillars or steel rods?

**Shri Satish Chandra:** I think they are masonry pillars.